

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/MP/2025

Subject : Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.

Petitioner : JSL

Respondent : PTC India Ltd. and Ors.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujeet Kumar Mishra, Advocate JSL
Shri Abhisek Das, Advocate, Telangana Discoms
Shri Shubhranshu Padhi, Advocate, Karnataka Discoms
Shri Ritik Sharma Advocate, Karnataka Discoms
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. At the outset, the learned counsel for the Petitioner sought an adjournment of the matter and requested additional time to furnish the information sought by the Commission vide the Record of Proceedings dated 25.3.2026. This request was not opposed by the Respondents. Accordingly, based on the consent of the parties, the hearing in the matter was adjourned.
3. While adjourning the hearing, the Commission permitted the Petitioner to file the said additional information on or before **10.7.2026** after serving a copy on the Respondents.
4. The Petition shall be listed for hearing on **18.8.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

